

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

5. IA 3559/2024 in C.P. (IB)/4258(MB)2019

CORAM:

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.07.2024**

**NAME OF THE PARTIES:-**

**Man Realty Limited**  
**IN THE MATTER OF**  
**Reserve Bank of India**

V/s

**Dewan Housing Finance Corporation Limited**

**Section: 60(5) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 3559 of 2024**

Present:- Counsel, Ruchita Jain a/w Yash Dhruva appeared for the Applicant  
through VC.

Counsel, Khyati Mehrotra appeared for the Respondent.

This Application has been filed by the Applicant seeking withdrawal of Application bearing no. IA 138 of 2021 which is listed for hearing on 26.07.2024. Accordingly, list the present Application also for hearing on **26.07.2024**.

Sd/-

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

Sd/-

**KULDIP KUMAR KAREER**  
**Member (Judicial)**